

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 107

Company Appeal No. 6/Chd/Hry/2022

IN THE MATTER OF:

M/s Harsha Builtcom Pvt. Ltd.

...Petitioner

Vs.

RoC, NCT Of Delhi & Haryana

...Respondent

Under Section: 252(1), CA 2013

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 14.06.2024.

-sd-
Court Officer

May 10, 2024
SM